

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 144
CA No. 04/2023, 10/2023,
11/2023
And
CP No. 106/Chd/Pb/2022

IN THE MATTER OF:

Vandana Bhalla

...

Petitioner

Versus

Bright Casa International LLP

...

Respondent

Under Section: 63, CA 2013

Rule: 11, NCLT Rules 2016

Order delivered on 16.02.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 10.04.2024.

Sd/-
Court Officer